

Item No.9

M.A. No.1135/2004
O.A. No.618/2003

22.07.2004

Present : Shri A.K. Pandey, learned counsel of
the original applicants.

Ms. Harvinder Oberoi, learned counsel of
the original respondents (applicants in MA).

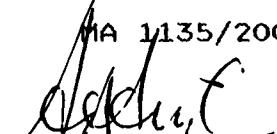
MA 1135/2004

The present MA is pressed by the applicants (original respondents). In this MA, the original respondents are seeking extension of time to comply with the directions of this Tribunal passed in OA on 17.11.2003.

At the outset, the learned counsel of the original respondents stated that in so far as applicant No.1, 2, 3, 4 and 6 are concerned, they would be disbursing the pay and allowances within four weeks from today. With regard to others, it is stated that the process of disbursement would take further time.

By way of indulgence, the respondents are granted time upto 31.10.2004 to fully comply with the orders of this Tribunal. It is made clear that no further time shall be granted for this purpose.

MA 1135/2004 is accordingly disposed of.


(S.A. SINGH)
M(A)


(SHANKER RAJU)
M(J)


(Shankar Raju)